(iv) G.S.R. 2543 (Hindi version)
published in Gazette of India
dated the 1st November, 1969
making certain amendment to
Notification No. G.S.R. 1835
dated the 29th July, 1969.

Papers Laid

- (2) A statement showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library, See No. LT-2008/69.]
- (3) A copy of the Food Corporation (Second Amendment) Rules, 1969, published in Notifications No. G.S.R. 1978 (English version) and G.S.R. 1979 (Hindi version) in Gazette of India dated the 18th August, 1969, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [Placed in Library. See No. LT— 2009/69.]
- (4) A copy of the Central Warehousing Corporation (Amendment) Rules, 1969, published in Notification No. G.S.R. 2241 in Gazette of India dated the 20th September, 1969, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962 [Placed in Library. See No. LT-2010/69.]
- (5) A copy of the Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay for the year 1967-68 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [Placed in Library. See No. LT-2011/69.]
- (6) A copy of the Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the period ending 31st March, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Piaced in Library. See No. I.T-2012/69.]
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the years 1968-69, along with the Accounts and the Audit Report thereon, under sub-section (11) of

section 31 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT—2013/69.]

Notifications under the All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): 1 beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- The Indian Administrative Service (Probation) Third Amendment Rules, 1969, published in Notification No. G.S.R. 1985 in Gazette of India dated the 23rd August, 1969.
- (2) The Indian Police Service (Probation) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1986 in Gazette of India dated the 23rd August, 1969.
- (3) The Indian Forest Service (Probation) Third Amendment Rules, 1969, published in Notification No. G S.R. 1995 in Gazette of India dated the 23rd August, 1969.
- (4) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1969, published in Notification No. G.S.R. 1996 in Gazette of India dated the 23rd August. 1969.
- (5) G.S.R. 2176 published in Gazette of India dated the 13th September, 1969, making certain amendment to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (6) The Indian Forest Service (Recruitment) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2227 in Gazette of Indian dated the 20th September, 1969.
- (7) The Indian Forest Service (Initial Recrultment) Amendment Regulations, 1969, published in Notification No. G.S.R. 2228 in Gazette of India dated the 20th September, 1969.
- (8) The Indian Administrative Service (Probationers' Final Examination) Second Amendment Regulations, 1969, published in Notification No.

[Shri Vidya Charan Shukla]

- G.S.R. 2231 in Gazette of India dated the 20th September, 1969.
- (9) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 2327 in Gazette of India dated the 4th October, 1969.
- (10) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R 2328 in Gazette of India dated the 4th October, 1969.
- (11) The Indian Forest Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 2440 in Gazette of India dated the 25th October, 1969.
- (12) The Indian Forest Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2474 in Gazette of India dated the 1st November, 1969. [Placed in Library. See No. LT—2014/69.]

Indian Telegraph (Fourteenth Amendment) Rules

SHRI SHER SINGH: I beg to lay on the Table a copy of the Indian Telegraph (Fourteenth Amendment) Rules, 1969, published in Notification No. G.S.R. 2162 (English version) and G.S.R. 2163 (Hindi version) in Gazette of India dated the 21st August, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—2015/69.]

Annual Accounts of Employees' Provident Fund Organisation etc.

SHRI SHER SINGH: On behalf of Shri S. C. Jamir,

- I beg to lay on the Table-
- (1) A statement on the action taken or proposed to be taken on the Recommendation (No. 132) concerning the Improvement of Conditions of Life and Work of Tenants, Sharecroppers and Similar Categories of Agricultural Workers adopted at the 52nd Session of the International

- Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT-2016/69]
- (2) A .copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1966-67. [Placed in Library, See No. LT— 2017/69.]

Annual Accounts of Kandla Port Trust and Mormugao Port Trust

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- Annual Accounts of the Kandla Port Trust for the year 1967-68 and the Audit Report thereon.
- (2) Annual Accounts of the Mormugao Port Trust for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT--2018/69.]

12.25 brs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 18th November, 1969, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that